Grey hounds training centre in Andhra Pradesh

- 2934. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state :
- (a) whether it is a fact that Government has agreed to set up a Grey Hounds Training Centre in Andhra Pradesh, if so, the details thereof; and
- (b) whether Andhra Pradesh has allocated land for the purpose, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) Yes, Sir. Section 9 (3) of the Andhra Pradesh Reorganisation Act, 2014 (No. 6 of 2014) provides that the Central Government shall assist the successor State of Andhra Pradesh to set up a 'similar-State of-the-art training centre' *i.e.* the Greyhounds Training Centre at such place which the State Government may notify.

(b) The Government of Andhra Pradesh had submitted a proposal to the Central Government for diversion of 12,444.89 ha. forest land for establishment of the State Capital and Infrastructure facilities in the State. MoEF&CC has granted In-principal approval/Stage-I clearance, *vide* order dated 20.09.2017, for diversion of 2087.09 ha. forest land for establishment of Greyhounds Training Centre and other Police establishments.

People killed in encounter in Jharkhand

2935. SHRI SANJIV KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how many people and of what age were killed at the Bokaria village of Palamu district, Jharkhand on 8 June, 2015, ostensibly in an encounter;
- (b) of the above, how many had a criminal past as per records maintained by the Police;
- (c) the details in terms of names, their residential address, school going record of those killed; and
- (d) whether it is a fact that National Human Rights Commission has indicted the police in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) 12 armed cadres CPI/Maoist were

killed in an encounter at the Bokaria Village of Palamu District, Jharkhand on 8th June, 2015. As per post mortem reports, the age group was between 18 to 35 years.

Of the twelve (12) naxals killed, two Naxals *i.e.* Deoraj Yadav and Amlesh Yadav were having criminal history. Deoraj Yadav @ Anurag Yadav referred to as 'Doctor' for his expertise in implanting Bomb (IED) inside dead bodies of police forces, was involved in more than 32 cases of Murder, Dacoity, Arms snatching, attack on police parties, Arms Act etc. Amlesh Yadav S/o Sandher Yadav, was charge-sheeted in Panki P.S. case No. 46/2003.

Details of the persons killed are given in the Statement (See below)

The NHRC spot enquiry did not find the encounter to be a fake one.

Statement

The details in terms of name, their residential address, of those killed in encounter at the Bokaria Village of Palamu district Jharkhand on 08/06/2015

S1.	Name	Age (as per post- mortem report)	Address
1	2	3	4
1.	Yogendra Prasad Yadav S/o Lakhan Yadav	22-28 Yrs	Vill-Matwari, Suresh Colony, Hazariabgh a/p Manjhgaon, PS-Pratappur, Dist-Chatra.
2.	Ejaz Ahmad S/o Sadik — Ahamad	25-28 Yrs	H.No-312, New Birla Colony, Gwaliar, a/p Vill-Nimkatu, PS-Partappur Dist-Chatra
3.	Niraj Yadav S/o Ishwar Yadav	25 Yrs	Vill-Kui, PS-Manika, Distt-Latehar.
4.	Uday Yadav S/o Jawahar Yadav	35 Yrs	Vill-Newar, PS-Manika, Distt-Latehar
5.	Amlesh Yadav S/o Sandhar Yadav	25 Yrs	Vill-Hedum, PS-Panki, Distt-Palamu
6.	Santosh Yadav S/o Deoraj Yadav	20-22 Yrs	Vill-Manjhgaon, PS-Pratappur, Distt-Chatra
7.	Deoraj Yadav @ Anurag Yadav @ R.K.Ji @ Doctor S/o Tipu Yadav	25-30 Yrs	Vill-Manhgaon, PS-Pratappur, Distt-Chatra

1	2	3	4
8.	Budhram Oraon S/o Mahda Oraon	19-20 Yrs	Vill-Kurumkheta, PS-Manika, Distt-Latehar
9.	Sakendra Parhia S/o Ramdas Parhia	26-30 Yrs	Vill-Ladi, PS-Chhipadohar, Distt-Latehar
10.	Umesh Singh S/o Late Pachathi Singh	26-30 Yrs	Vill-Ladi, PS-Chhipadohar, Distt-Latehar
11.	Mahendra Singh S/o Kamosar Singh	22-25 Yrs	Vill-Haratu, PS-Chhipadohar, Distt-Latehar
12.	Pradip Tirki @ Prakash Tirki S/o Late Vijay Tirki	18-19 Yrs	Vill-Amwatikar, PS-Chhipadohar, Dist-Latehar

NSG and CISF to handle VVIP security

2936. SHRIMATI VIJILA SATHYANANTH: Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether it is a fact that Government has decided to engage only NSG and CISF to handle VVIP security;
- (b) whether it is also a fact that Government has relieved the paramilitary forces *i.e.* CRPF and ITBP from VVIP protection jobs; and
- (c) whether it is also a fact that the process may take time and hopefully be completed by the end of the year 2018?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) Yes Sir, a decision has been taken to progressively relieve CRPF and ITBP from Personal Protection work and engage primarily CISF and NSG for this work.

India's crime statistics

2937. SHRIMATI VIJILA SATHYANANTH: Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether it is a fact that India's crime statistics presented by National Crime Records Bureau (NCRB) is deceptive;
 - (b) if so, the reasons therefor,